

SHRI INDRAJIT GUPTA (Alipur): I want to ask the Minister one thing only. According to the law, they can freeze or impound half of this DA which is due to the employees. Are they not now trying by executive action to impound the whole thing? I think by the time they take a decision, the sixth instalment will become necessary.

SHRI C. SUBRAMANIAM: No such decision has been taken. I have already stated that we are still to consider the matter and take a decision and that can be taken only after we make an exercise of our resources position.

1445 hrs.

STATEMENT re. PROPOSED AM-
ENDMENT OF DELHI UNIVERSITY
ACT

MR. SPEAKER: Item No. 28 Prof. S. Nurul Hasan.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to lay a statement regarding proposed amendment of the Delhi University Act.

STATEMENT

In reply to Unstarred Question No. 3691 on December 9, 1974, I had, *inter alia*, stated that it was proposed to introduce a Bill to amend the Delhi University Act in the current session of Parliament.

I would like to inform the House that in spite of Government's best efforts, it has not been possible to finalise legislative proposals for amendment of the Delhi University Act, and bring them before Parliament

during this session. There are several complicated and Constitutional issues involved, particularly in view of the latest judgement of the Supreme Court in the writ petition filed by Ahmedabad St. Xavier College Society and others against the State of Gujarat and others, which require careful examination. The new Vice-Chancellor could take charge of his office only in the second week of this month and has since then been meeting the representatives of teachers. As it is essential to have his views also, I have been holding discussions with him.

I can assure the House that every effort is being made to complete this work expeditiously so to that a Bill may be introduced in the Parliament.

1445-1/2 hrs.

STATEMENT re. DELHI DRAMATIC
PERFORMANCES BILL

MR. SPEAKER: Item No. 29 Prof. S. Nurul Hasan.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): Sir, I beg to lay a statement in response to the matter raised by Shri Madhu Limaye in the House regarding recommendation of the President for introduction of the Delhi Dramatic Performances Bill given notice of by him on the 12th November, 1974.

STATEMENT

In connection with the Point of Order raised by Shri Madhu Limaye regarding the delay in obtaining President's recommendations for the consideration of the Delhi Dramatic Performances Bill, 1974, the notice of his